

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 11/81
DATED 23.08.2016 ACTUALLY HELD ON 31.08.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 11/81 dated 23.08.2016 of Norms Committee-II for the year 2016-17 was held on 31.08.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Baljit Singh, DDG	DGFT
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 11/81 dated 23.08.2016 actually held on 31.08.2016 are confirmed by the members.

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
व्यापार विभाग, भारत सरकार / Ministry of Commerce
औद्योगिक भवन, नई दिल्ली
Udyog Bhawan, New Delhi

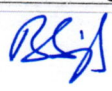
विनोद कुमार कश्यप
महानिदेशक विदेश व्यापार
Director General of Foreign Trade
व्यापार विभाग, भारत सरकार / Ministry of Commerce
औद्योगिक भवन, नई दिल्ली
Udyog Bhawan, New Delhi

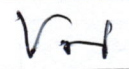
Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 04.10.2016
Decision : NC observed that DHI deficiency letter has been sent to company on 28.06.2016. NC decided to wait for the reply of the company and defer the case. The case stands deferred to 04.10.2016			

Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to C&PC for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:11/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	
Decision : As per the decision taken in similar cases in Meeting No.9/81 dated 26.07.2016 after personal hearing with representative LM Wind Power Blades (India) Pvt. Ltd, NC decided to ratify the norms for the above AA as under : Import Items – Inputs for the export product are allowed as applied as per C&PC comments. Export Item:			
Description		LM42.1P Rotor Blade	
Blade Length		42.1 Meter	


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Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Cgovt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP, J.P.
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Max root Chord	2,975 mm (Largest chord)
Blade weight	5,995 kg+/- 3%

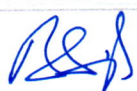
RA may take suitable consequential action accordingly.

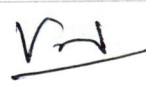
Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 04.10.2016
Decision : NC observed that case has been referred to DoT for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 04.10.2016
Decision : NC observed that case has been referred to DoT for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 04.10.2016
Decision : The case has been referred to MNRE for comments. MNRE reminded on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			


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 Udyog Bhawan, New Delhi


 विनोद कुमार/VINOD KUMAR
 निदेशक विदेश व्यापार
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 Udyog Bhawan, New Delhi

Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 04.10.2016
9 Decision : The case has been referred to MNRE for comments. MNRE reminded on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date: 04.10.2016
10 Decision :The application for the above AA has been referred to DIPP for comments. Representative DIPP present in the meeting informed that copy of the application not received by them. NC decided to forward the copy of above AA to DIPP and defer the case. The case stands deferred to 04.10.2016.			

Case No.:9/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:11/81- ALC2/2016 23.08.2016	Approved								
HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date:0710102970 18.03.2014									
Decision : As per the decision taken in similar cases in Meeting No.9/81 dated 26.07.2016 after personal hearing with representative LM Wind Power Blades (India) Pvt. Ltd, NC decided to ratify the norms for the above AA as under :											
11 Import Items – Inputs for the export product are allowed as applied as per C&PC comments.											
Export Item:											
<table border="1"><tr><td>Description</td><td>LM47.6P Rotor Blade</td></tr><tr><td>Blade Length</td><td>47.6 Meter</td></tr><tr><td>Max root Chord</td><td>3,108 mm (Largest chord)</td></tr><tr><td>Blade weight</td><td>8064 kg+/- 3%</td></tr></table>				Description	LM47.6P Rotor Blade	Blade Length	47.6 Meter	Max root Chord	3,108 mm (Largest chord)	Blade weight	8064 kg+/- 3%
Description	LM47.6P Rotor Blade										
Blade Length	47.6 Meter										
Max root Chord	3,108 mm (Largest chord)										
Blade weight	8064 kg+/- 3%										
RA may take suitable consequential action accordingly.											

Case No.:16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510386026	Defer Date:

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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विनीत कुमार कश्यप
VINOOD KUMAR KASHYAP
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Udyog Bhawan, New Delhi

:01/81/050/00170/AM15/	:05/23/040/00004/AM15/	08.05.2014	04.10.2016
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Decision : The application for the above AA has been referred to DoT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 04.10.2016.

Case No.: 10/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
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HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date:0710104122 15.05.2014
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Decision : As per the decision taken in similar cases in Meeting No.9/81 dated 26.07.2016 after personal hearing with representative LM Wind Power Blades (India) Pvt. Ltd, NC decided to **ratify** the norms for the above AA as under :

- 13 Import Items – Inputs for the export product are allowed as applied as per C&PC comments.

Export Item:

Description	LM47.6P Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8064 kg+/- 3%

RA may take suitable consequential action accordingly.

Case No.: 8/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
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HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014
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Decision : As per the decision taken in similar cases in Meeting No.9/81 dated 26.07.2016 after personal hearing with representative LM Wind Power Blades (India) Pvt. Ltd, NC decided to **ratify** the norms for the above AA as under :

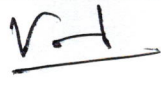
- 14 Import Items – Inputs for the export product are allowed as applied as per C&PC comments.

Export Item:

Description	LM47.6P Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8064 kg+/- 3%

RA may take suitable consequential action accordingly.


बलजीत सिंह/BALJIT SINGH
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विनोद कुमार कश्यप
Vinay Kumar Kashyap
निदेशक विदेश व्यापार
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date: 04.10.2016
15 Decision : NC observed that hard copy of the application of above AA not received from the RA, Vadodara inspite of repeated reminders dated 17.8.2015, 16.10.2015, 13.11.2015 and 22.12.2015. NC decided to defer the case and send final reminder to RA, Vadodra and in case no reply is received before the next meeting the case may be closed.			
The case stands deferred to 04.10.2016.			

Case No.:7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	

Decision : As per the decision taken in similar cases in Meeting No.9/81 dated 26.07.2016 after personal hearing with representative LM Wind Power Blades (India) Pvt. Ltd, NC decided to **ratify** the norms for the above AA as under :

16 Import Items – Inputs for the export product are allowed as applied as per C&PC comments.

Export Item:

Description	LM47.6P Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8064 kg+/- 3%

RA may take suitable consequential action accordingly.

Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 04.10.2016
17 Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 04.10.2016.			

Case No.:45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date: 04.10.2016
18			

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP
विदेश व्यापार निदेशक कार्यालय
Foreign Trade Directorate, Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Deptt. of Commerce, New Delhi

Decision : DHI deficiency letter sent to company on 28.06.2016 seeking certain information. No reply received from the company till date. NC decided to send a reminder to company and defer the case.

The case stands deferred to 04.10.2016.

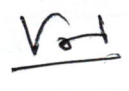
19	Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD.,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.				

20	Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DoT for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.				

21	Case No.:56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date: 04.10.2016
Decision : DHI deficiency letter send to firm on 12.07.2016, however, no reply received from the firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 04.10.2016.				

22	Case No.:44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
	HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	
Decision : As per the decision taken in similar cases in Meeting No.9/81 dated 26.07.2016 after personal hearing with representative LM Wind Power Blades (India) Pvt. Ltd, NC decided to ratify the norms for the above AA as under : Import Items – Inputs for the export product are allowed as applied as per C&PC comments.				


बलजीत सिंह/BALJIT SINGH
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 दक्षिण विभाग/ Deptt. of Commerce
 भारत सरकार/ Govt. of India
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 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
 Vinod Kumar Kashyap
 उप निदेशक विदेश व्यापार
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 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export Item:

Description	LM47.6P4 Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8830 kg+/- 3%

RA may take suitable consequential action accordingly.

Case No.:2/8/81-ALC2/2016	Party Name:ABB INDIA LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00166/AM17/	RLA File :07/21/040/01099/AM15/	Lic.No/Date:0710107777 10.03.2015	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

Case No.:25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date: 04.10.2016
Decision : Company has been requested to provide a copy of past approved AA of same			

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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP
विदेश व्यापार विभाग अधिकारी
Foreign Trade Department Officer
उद्योग विभाग, वाणिज्य विभाग
Deptt. of Commerce, Directorate of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

export product. NC decided to await reply of the company and defer the case.

The case stands deferred to 04.10.2016.

27	Case No.:1/21/81-ALC2/2015	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00404/AM16/	RLA File :08/24/040/00138/AM16/	Lic.No/Date:0810135865 17.08.2015	Defer Date: 04.10.2016
Decision : DHI deficiency letter send to firm on 28.06.2016 followed with reminder dated 08.08.2016. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 04.10.2016.				

28	Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

29	Case No.:33/24/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00535/AM16/	RLA File :03/95/040/00470/AM16/	Lic.No/Date:0310800978 14.12.2015	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

30	Case No.:17/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

31	Case No.:18/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:11/81-ALC2/2016	Status: Deferred
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		23.08.2016	
HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 04.10.2016.			

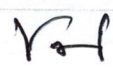
	Case No.:16/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
32	HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

	Case No.:19/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
33	HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

	Case No.:20/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
34	HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

	Case No.:29/2/81-ALC2/2016	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
35	HQ File :01/81/050/00029/AM17/	RLA File :31/83/040/00125/AM16/	Lic.No/Date:3110065796 16.12.2015	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				


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 VINOOD KUMAR KASHYAP, IAS
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The case stands deferred to 04.10.2016.

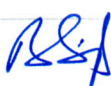
36	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

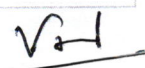
37	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

38	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

39	Case No.:22/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00022/AM17/	RLA File :09/24/040/00390/AM16/	Lic.No/Date:0910063003 21.12.2015	Defer Date: 04.10.2016
Decision : DIPP deficiency letter dated 12.7.2016 sent to firm on 02.08.2016. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 04.10.2016.				

40	Case No.:23/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910063004	Defer Date:


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:01/81/050/00023/AM17/	:09/24/040/00386/AM16/	21.12.2015	04.10.2016
Decision : DIPP deficiency letter dated 12.7.2016 sent to firm on 02.08.2016. NC decided to await reply of the firm and defer the case.			
The case stands deferred to 04.10.2016.			

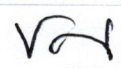
	Case No.: 7/24/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
41	HQ File :01/81/050/00509/AM16/	RLA File :03/95/040/00648/AM16/	Lic.No/Date:0310801276 22.12.2015	Defer Date: 04.10.2016
	Decision : MOS deficiency letter sent on 04.05.2016 followed with reminder dated 28.06.2016. NC decided to await reply of the firm and defer the case.			
	The case stand deferred to 04.10.2016.			

	Case No.: 26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
42	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 04.10.2016
	Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 04.10.2016.			

	Case No.: 27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
43	HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 04.10.2016
	Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 04.10.2016.			

	Case No.: 23/24/81-ALC2/2015	Party Name: APPLE INTERNATIONAL	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
44	HQ File :01/81/050/00525/AM16/	RLA File :03/94/040/00724/AM16/	Lic.No/Date:0310801624 07.01.2016	Defer Date: 04.10.2016
	Decision : DIPP deficiency letter sent to firm on 28.06.2016 followed with reminder dated 08.08.2016. NC decided to await reply of the firm and defer the case.			
	The case stands deferred to 04.10.2016.			


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विनोद कुमार/VINOD KUMAR
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Udyog Bhawan, New Delhi

Case No.:14/24/81-ALC2/2015	Party Name: VENTURE LIGHTING INDIA LTD.	Meet No/Date: 11/81-ALC2/2016 23.08.2016	Rejected
HQ File :01/81/050/00516/AM16/	RLA File :34/24/040/00247/AM16/	Lic.No/Date: 3410041797 11.01.2016	
45 Decision : NC noted that DIPP Deficiency letter was issued to the company on 19.04.2016 followed by reminder dated 28.06.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:34/24/81-ALC2/2015	Party Name: TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date: 11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00536/AM16/	RLA File :56/24/040/00050/AM16/	Lic.No/Date: 5610004816 22.01.2016	Defer Date: 04.10.2016
46 Decision : DIPP deficiency letter sent to company on 28.06.2016 followed by reminder dated 08.08.2016. NC decided to await reply of the company and defer the case.			
The case stands deferred to 04.10.2016.			

Case No.:15/24/81-ALC2/2015	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date: 11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00517/AM16/	RLA File :05/24/040/00530/AM16/	Lic.No/Date: 0510397430 28.01.2016	Defer Date: 04.10.2016
47 Decision : The application for the above AA has been referred to DHI for comments. NC decided to await comments and defer the case.			
The case stands deferred to 04.10.2016.			

Case No.:9/2/81-ALC2/2016	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date: 0510397504 04.02.2016	Defer Date: 04.10.2016
48 Decision : NC observed that complete copy application of the subject AA has not been received from the concerned RA. NC decided to request concerned RA to forward the complete copy of the application for examination and defer the case.			
The case stands deferred to 04.10.2016.			

Case No.:20/2/81-ALC2/2016	Party Name: MAHARASHTRA SEAMLESS LTD	Meet No/Date: 11/81-ALC2/2016 23.08.2016	Approved
HQ File	RLA File	Lic.No/Date: 0510397526	
49			


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 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
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विनोद कुलकर्णी / V. H. Kulkarni
 निदेशक, विदेश व्यापार
 Director, Foreign Trade
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:01/81/050/00020/AM17/

:05/24/040/00511/AM16/

08.02.2016

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/71/2016-TSW/49 dated 30/08/2016 as under :

1. Net weight of export product may be modified as 708.89 MT.
2. Diameter of export product may be corrected as " ID 12 Inches (304.8 mm) & OD 323.9 mm" .
3. Word " Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 798.776 MT as 1.20 MT/MT content in the export items taking clue from SION C-797.
4. Quantities of import items from Sl. No.2, 3 & 4 may be allowed as 1453.663 Kgs, 3188.287 Kgs & 31282 Kgs. respectively after taking clue from SION at Sl.No. C-1290.
5. Quantity of import item at Sl.No. 5 may be allowed upto 2 % of FOB value of exports.

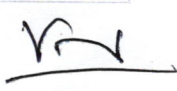
RA may take suitable consequential action accordingly.

50	Case No.: 27/2/81-ALC2/2016	Party Name:U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00027/AM17/	RLA File :05/24/040/00518/AM16/	Lic.No/Date:0510397529 08.02.2016	Defer Date: 04.10.2016
Decision : DIPP deficiency letter dated 12.7.2016 sent to firm on 02.08.2016. NC decided to await reply of the firma and defer the case.				
The case stands deferred to 04.10.2016.				

51	Case No.: 28/2/81-ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

52	Case No.: 30/2/81-ALC2/2016	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:11/81- ALC2/2016 23.08.2016	Approved
	HQ File :01/81/050/00030/AM17/	RLA File :03/95/040/00807/AM16/	Lic.No/Date:0310802487 11.02.2016	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per the comments of DIPP vide their U.O. No. 12/71/2016-TSW/52 dated 30/08/2016 as under :				
1. Words "containing 287.06 MT of Cold Rolled Stainless Steel Grade (200 Series)"				


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Directorate General of Foreign Trade
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may be suffixed with the description of export product .

2. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 1 & 2.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 56 MT & 254 MT respectively as 1.08 Kgs./Kg. content in export items as claimed by the applicant.

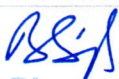
RA may take suitable consequential action accordingly.

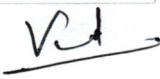
53	Case No.:15/5/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
	HQ File :01/81/050/00048/AM17/	RLA File :34/24/040/00272/AM16/	Lic.No/Date:3410041886 15.02.2016	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide their U.O.No. 2(6)/2016-TD dated 20.07.2016 (copy enclosed). RA may take suitable consequential action accordingly.				

54	Case No.:10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 04.10.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.				

55	Case No.:11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 04.10.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.				

56	Case No.:12/5/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	Defer Date: 04.10.2016
Decision : NC observed that comments offered by MSME (Chemical Division) vide their OM No.TL-12021/5/2016-GC and F-DCMSME-742 dated July, 2016 needs further				


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Foreign Trade Division
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Department of Commerce
भारत सरकार
Government of India
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Shawhan, New Delhi

examination. NC decided to defer the case.

The case stands deferred to 04.10.2016.

57	Case No.:6/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00006/AM17/	RLA File :13/24/040/00044/AM16/	Lic.No/Date:1310048136 24.02.2016	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DIPP for comments. Representative DIPP present in the meeting informed that application copy not received. NC decided for the same to DIPP and defer the case. The case stands deferred to 04.10.2016.				

58	Case No.:7/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00007/AM17/	RLA File :13/24/040/00039/AM16/	Lic.No/Date:1310048137 24.02.2016	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DIPP for comments. Representative DIPP present in the meeting informed that application copy not received. NC decided for the same to DIPP and defer the case. The case stands deferred to 04.10.2016.				

59	Case No.:1/5/81-ALC2/2016	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00034/AM17/	RLA File :04/24/040/00197/AM16/	Lic.No/Date:0410161655 25.02.2016	Defer Date: 04.10.2016
Decision : NC observed that DIPP deficiency letter was sent to firm on 02.08.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 04.10.2016.				

60	Case No.:14/5/81-ALC2/2016	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00047/AM17/	RLA File :05/23/040/00497/AM16/	Lic.No/Date:0510397714 25.02.2016	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.				

61	Case No.:19/5/81-ALC2/2016	Party Name:KEI INDUSTRIES	Meet No/Date:11/81-	Status:
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Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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	LIMITED	ALC2/2016 23.08.2016	Deferred
HQ File :01/81/050/00052/AM17/	RLA File :05/23/040/00413/AM16/	Lic.No/Date:0510397728 26.02.2016	Defer Date: 04.10.2016
Decision :NC decided to ask company to submit information as per DIPP deficiency U.O. No. 12/71/2016-TSW/61 dated 30.08.2016 as under :			
1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.			
The case stands deferred to 04.10.2016.			

Case No.:3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 04.10.2016.			

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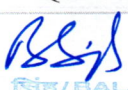
Case No.:18/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
HQ File :01/81/050/00018/AM17/	RLA File :05/23/040/00512/AM16/	Lic.No/Date:0510397777 01.03.2016	

Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per the comments of DIPP vide U.O.No. 12/71/2016-TSW/63 dated 30/08/2016 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	1399	8	811	15	1066	22	385
2	2698	9	1147	16	2129	23	255
3	4232	10	1794	17	2943	24	196
4	3311	11	262	18	285	25	361
5	5018	12	1071	19	946	26	998
6	743	13	1667	20	1463	27	249
7	1252	14	299	21	225		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/


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Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- For Export products mentioned at Sl. No. 1 to 14 & 19 to 26, as 1.01 Kgs./kg content in the Export products
 - For Export products mentioned at Sl. No. 15, 16, 18 & 27, as per Engineering Table 4.
 - For Export product mentioned at Sl. No. 17, as 462.3 Kgs./Km taking clue from Engineering Table-4.
- Total quantity of import item at Sl. No 1 be restricted as 288396 Kgs.
 - Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 27.
 - As requested by the firm, instead of import items at Sl. No. 3 (Steel Wire Rod) & Sl. No. 4 (Zinc Ingots) , import item namely, Galvanised Steel/G. I Wire may be allowed as 1.02 kgs./kg. content in the Export products at Sl. No. 1 to 27.
 - Quantities of import item at Sl. No. 5 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 27.
 - Quantities of import item at Sl. No. 6 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 18.
 - Import item at Sl. No. 7 viz. wooden drums may be allowed as per packing policy.

RA may take consequent suitable action accordingly.

Case No.:19/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
HQ File :01/81/050/00019/AM17/	RLA File :05/23/040/00510/AM16/	Lic.No/Date:0510397778 01.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/71/2016-TSW/64 dated 30/08/2016 as under :

- Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	327.4	30	288.6	59	1136	88	810
2	894.2	31	301.1	60	2756.1	89	3454.5
3	1547.4	32	572.5	61	5429.3	90	2523.8
4	362.3	33	1486.9	62	998.3	91	4301
5	793.8	34	2592.1	63	2019.8	92	7.87
6	1387.1	35	602.7	64	281.1	93	9.41
7	263.1	36	765.6	65	917.3	94	11.1
8	263.1	37	330.7	66	1060.2	95	12.94
9	375.7	38	607	67	418.1	96	14.92
10	318.9	39	1425.6	68	907.8	97	17.53

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11	370.3	40	323.8	69	1199.9	98	19.83
12	964.2	41	618.2	70	671.7	99	22.28
13	1429.4	42	1425.6	71	377.9	100	24.87
14	352.4	43	257	72	455.6	101	27.62
15	1080.4	44	875	73	325.8	102	30.49
16	1622.1	45	1093.9	74	370.1	103	34.81
17	389.8	46	2227.4	75	1114.6	104	38.04
18	609.2	47	2984.5	76	1435.9	105	41.4
19	1410.5	48	2984.5	77	1285.6	106	44.92
20	2366.3	49	3622.4	78	965.3	107	49.35
21	263.6	50	3622.4	79	95.01	108	11.23
22	418.6	51	1790.6	80	120.6	109	13.07
23	1385.5	52	2454.2	81	1846	110	15.07
24	286.7	53	2454.2	82	3310	111	20.02
25	98.3	54	3176	83	5667	112	25.08
26	263.5	55	3820.3	84	8052	113	27.83
27	426.4	56	755.1	85	1187	114	30.73
28	1003.1	57	755.1	86	522	115	38.36
29	1565.2	58	918.5	87	180		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1, 2, 4 to 8, 45, 46, 49, 50, 62, 63, as per Engineering Table 4.
 - b) For Export products mentioned at Sl. No. 3, 47 & 48, as 462.3 Kgs./Km each taking clue from Engineering Table 4.
 - c) For Export products mentioned at Sl. No. 9, 81 to 88, as per Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 10 to 44, 51 to 61, 64 to 80, 92 to 115, as 1.01 Kgs./kg content in the Export products.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 44,58 to 91.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 4 to 25, 35 to 39 & 43 to 115.
5. Quantities of import item at Sl. No 4 viz. Relevant Plasticizers may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 4 to 25, 35 to 39 & 43 to 115.
6. Quantities of import item at Sl. No. 5 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 24, 26 to 78, 81 to 86 & 89 to 91.
7. Quantity of import item at Sl. No. 6 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
8. Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 3, 26 to 34 & 40 to 42 .
9. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 3, 26 to 34 ,40 to 42, 58 to 63 & 73 to 80.
10. Quantities of import item at Sl. No 9 viz. Aluminium Wire Rod (Electrolytic grade)

- may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 89 to 91.
11. Quantities of import item at Sl. No. 10 viz. Copper Tape/Copper Foil (Electrolytic grade) may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 89 to 91.
 12. Quantities of import item at Sl. No. 11 viz. Lead may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 45 to 63.
 13. Import item at Sl. No. 12 viz. wooden drums may be allowed as per packing policy.

RA may take consequent suitable action accordingly.

65	Case No.: 31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 04.10.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

66	Case No.: 31/5/81-ALC2/2016	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	Defer Date: 04.10.2016
	Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.			

67	Case No.: 18/5/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00051/AM17/	RLA File :05/23/040/00508/AM16/	Lic.No/Date:0510397868 09.03.2016	Defer Date: 04.10.2016
	Decision : NC observed that DIPP deficiency letter dated 12.07.2016 was sent to company on 02.08.2016. NC decided to send a reminder to company and defer the case. The case stands deferred to 04.10.2016.			

68	Case No.: 13/5/81-ALC2/2016	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 04.10.2016
	Decision : The application for the above AA has been referred to DHI for comments. NC			


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 विनोद कुमार काश्यप
 VINOD KUMAR KASHYAP
 निदेशक विदेश व्यापार (निदेशक)
 Foreign Trade Director (Director)
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली
 Deptt. of Commerce
 Ministry of Commerce, New Delhi

decided to await their comments and defer the case.

The case stands deferred to 04.10.2016.

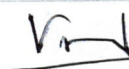
69	Case No.:28/5/81-ALC2/2016	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00061/AM17/	RLA File :02/24/040/00203/AM16/	Lic.No/Date:0210206549 17.03.2016	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.				

70	Case No.:30/5/81-ALC2/2016	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00063/AM17/	RLA File :05/23/040/00513/AM16/	Lic.No/Date:0510397951 17.03.2016	Defer Date: 04.10.2016
Decision : NC decided ask company to submit information as per DIPP UO No.12/71/2016-TSW/70 as under : 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. It may be clarified whether cables are unarmoured or armoured . The case stands deferred to 04.10.2016.				

71	Case No.:21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 04.10.2016
Decision : NC decided to ask firm to submit information as per MSME UO No. TL-13024/106/2016-MMM&A-DCMSME dated 19.07.2016 and defer the case. The case stands deferred to 04.10.2016.				

72	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 04.10.2016


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Decision : NC decided to ask firm to submit information as per MSME UO No. 13024/107/2016-MMM&A-DCMSME dated 19.07.2016 dated 19.07.2016 and defer the case.

The case stands deferred to 04.10.2016.

Case No.: 7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 04.10.2016
73 Decision : NC decided to ask firm to submit information as per MSME UO No. 13024/108/2016-MMM&A-DCMSME dated 19.07.2016 dated 19.07.2016 and defer the case.			
The case stands deferred to 04.10.2016.			

Case No.: 33/5/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:11/81- ALC2/2016 23.08.2016	Status: Deferred
HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 04.10.2016
74 Decision : NC observed that complete copy application of the subject AA has not been received from the concerned RA. NC decided to request concerned RA to forward the complete copy of the application for examination and defer the case.			
The case stands deferred to 04.10.2016.			

Case No.: 10/5/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:11/81- ALC2/2016 23.08.2016	Approved
HQ File :01/81/050/00043/AM17/	RLA File :04/24/040/00272/AM16/	Lic.No/Date:0410161797 07.04.2016	
75 Decision : NC decided to ratify the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/71/2016-TSW/75 dated 30/08/2016 as under :			
1. Word "Relevant HR " may be prefixed with the description of import item at Sl. No. 1. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 2, 3 & 4. 2. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in export items. 3. Quantities of import item at Sl. No. 2 to 4 may be allowed as 1.02 Kgs./Kg. content in export items.			
RA may take suitable consequent action accordingly.			

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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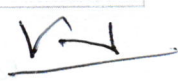
76	Case No.:3/5/81-ALC2/2016	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00036/AM17/	RLA File :04/24/040/00008/AM17/	Lic.No/Date:0410161820 19.04.2016	Defer Date: 04.10.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 04.10.2016.				

77	Case No.:29/5/81-ALC2/2016	Party Name:PESHTWA ENGINEERING & WIRE COMPANY	Meet No/Date:11/81-ALC2/2016 23.08.2016	Approved
	HQ File :01/81/050/00062/AM17/	RLA File :52/24/040/00002/AM17/	Lic.No/Date:5210041864 21.04.2016	
Decision : NC decided to ratify the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/71/2016-TSW/77 dated 30.08/2016 as under : 1. Import items at Sl. No. 1, 3, 5 & 7 shall be of relevant grade & diameter as contained in export items at Sl. No. 1 to 4 respectively. 2. Diameters of import items at Sl. No. 1, 3, 5 & 7 may accordingly be modified as 0.66 mm, 0.55 mm, 0.55 mm & 0.65 mm respectively. 3. Quantities of import items at Sl. No. 1, 3, 5 & 7 may be allowed as 92718 Kgs., 75447 Kgs., 45450 Kgs. & 45450 Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 4 respectively. 4. Import items at Sl. No. 2, 4, 6 & 8 may be allowed as per packing policy. RA may take suitable consequential action accordingly.				

78	Case No.:3/8/81-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:0610038371 26.04.2016	Defer Date: 04.10.2016
Decision : NC observed that hard copy application of the subject AA has not been received from the concerned RA. NC decided to request concerned RA to forward the copy of application for examination and defer the case. The case stands deferred to 04.10.2016.				

79	Case No.:1/11/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00216/AM17/	RLA File :07/24/040/00387/AM16/	Lic.No/Date:0710109801 10.05.2016	Defer Date: 04.10.2016
Decision : NC observed that hard copy application of the subject AA has not been received from the concerned RA. NC decided to request concerned RA to forward the copy of				


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application for examination and defer the case.

The case stands deferred to 04.10.2016.

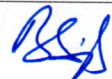
80	Case No.: 1/8/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date:2510004524 07.06.2016	Defer Date: 04.10.2016
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 04.10.2016.				

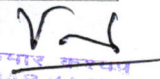
81	Case No.: 2/11/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:11/81-ALC2/2016 23.08.2016	Status: Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	Defer Date: 04.10.2016
Decision : NC observed that hard copy application of the subject AA has not been received from the concerned RA. NC decided to request concerned RA to forward the copy of application for examination and defer the case.				
The case stands deferred to 04.10.2016.				

Minutes Offline Agenda Meeting No. 11/81 dated 23.08.2016 held on 31.08.2016

Case No. AR-312	M/S. CROMPTON GREAVES LIMITED
Meeting No. 11/81	HQ File: 01/81/50/00262/ AM14/
Dated:- 23.08.2016	RLA File: 03/94/040/01127/ AM13
Subject:-	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-313	M/S. MC COM INDUSTRIES (INDIA) PVT. LIMITED
Meeting No. 11/81	HQ File: 01/81/50/416/ AM14/DES-II
Dated:- 23.08.2016	RLA File: 03/95/040/000615/ AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.	


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विनोद कुमार VINOOD KUMAR
विदेश व्यापार महानिदेशालय
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Deptt. of Commerce
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The case stands deferred to 04.10.2016.

Case No. AR-314	M/S. MPP TECHNOLOGIES PVT. LIMITED
Meeting No. 11/81	HQ File: 01/81/50/141/AM09/DES-II
Dated:- 23.08.2016	RLA File: 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-315	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 11/81	HQ File: 01/81/050/0013/AM15/DES-II
Dated:- 23.08.2016	RLA File: 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.
Decision : The reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-316	M/S. SIEMENS LIMITED
Meeting No. 11/81	HQ File: 01/81/050/106/AM15 /DES-II
Dated:- 23.08.2016	RLA File: 03/95/040/01013/AM14
Subject:-	Request of M/s. Siemens Limited in respect of AA No. 0310774805 dated 18.03.2014 for clarification on quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 0310664666 dated 14.11.2011 of M/s. Crompton Greaves.
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-317	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 23.08.2016	RLA File: 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510331816 dated 09.08.2012.
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-318	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
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Vinod Kumar Mishra
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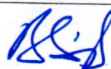
Meeting No. 11/81	HQ File: 01/81/050/00073/ AM14/DES.II
Dated:- 23.08.2016	RLA File: 03/95/040/01054/ AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310729610 dated 26.03.2013.
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

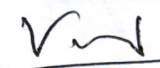
Case No. AR-319	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00080/ AM16/
Dated:- 23.08.2016	RLA File: 07/24/040/00435/ AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107924 dated 25.03.2015.
Decision : The application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-320	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00092/ AM16/
Dated:- 23.08.2016	RLA File: 07/24/040/00441/ AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107923 dated 25.03.2015.
Decision : The application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-321	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00333/ AM16/
Dated:- 23.08.2016	RLA File: 09/24/040/00381/ AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062658 dated 24.09.2015.
Decision : The reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-322	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00252/ AM16/
Dated:- 23.08.2016	RLA File: 09/24/040/00111/ AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062140 dated 05.06.2015.
Decision : DHI deficiency sent to firm on 28.06.2016 seeking certain information, no reply	


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 Udyog Bhawan, New Delhi

received till date. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 04.10.2016.

Case No. AR-323	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00296/AM10/
Dated:- 23.08.2016	RLA File: 05/23/040/00092/AM10/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510252108 dated 09.11.2009.
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-324	M/S. GARGI ENTERPRISES
Meeting No. 11/81	HQ File: 01/81/050/00137/AM09/
Dated:- 23.08.2016	RLA File: 07/24/040/00866/AM08/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0710056767 dated 02.04.2008.
Decision : The application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-325	M/S. ASSOCIATED CABLES PRIVATE LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00504/AM15/
Dated:- 23.08.2016	RLA File: 03/94/040/00630/AM15/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310790115 dated 10.10.2014.
Decision : DIPP sent to company on 02.08.2016 seeking certain information. NC decided to await reply of the company and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-326	M/S. PERMA-PIPE INDIA PRIVATE LIMITED, GANDHIDHAM-KUTCH.
Meeting No. 11/81	HQ File: 01/81/171/633/AM16/DES.II
Dated:- 23.08.2016	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3710001977 dated 16.08.2012.
Decision : The reply of the firm has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-327	M/S. ALSTOM INDIA LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00261/AM16/ DES.II/

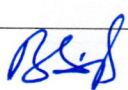
Dated:- 23.08.2016	RLA File: 03/94/040/00278/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision: NC observed that DHI vide their deficiency letter dated 19.07.2016 has sought certain information for examination of the case. NC decided to request the firm to provide the desired information and defer the case.	
The case stands deferred to 04.10.2016.	

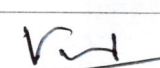
Case No. AR-328	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00460/AM12/DES.II /
Dated:- 23.08.2016	RLA File: 03/94/040/00910/AM12/
Subject:	Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012.
Decision: The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-329	M/S. FLEX TUBES
Meeting No. 11/81	HQ File: 01/81/050/00049/AM17/DES.II/
Dated:- 23.08.2016	RLA File: 11/24/040/00003/AM12/
Subject:	Modification of norms fixed in respect of Advance Authorization No. 1110024601 dated 25.04.2011.
Decision: NC decided to maintain Status quo for the above AA as per DIPP comments vide UO No. 12/71/2016-TSW/329-A/R dated 30/08/2016 as under :	
Status quo may be maintained as "Primary GP Coils of relevant grade and thickness" has been allowed as 1.05 Kgs./Kg. content in the export item.	
RA may take suitable consequent action accordingly.	

Case No. AR-330	M/S. INDUSTRIAL METAL POWDERS (INDIA) PVT. LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00327/AM16/DES-II
Dated:- 23.08.2016	RLA File: 31/83/040/00081/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 3110065614 dated 28.08.2015.
Decision: NC decided to maintain Status quo for the above AA as per MSME comments vide their email dated 10.08.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR-331	M/S. NIRLEP APPLIANCES LIMITED
Meeting No. 11/81	HQ File: 01/81/050/00320/AM16/DES.II/
Dated:- 23.08.2016	RLA File: 03/95/040/01017/AM15/
Subject:	Ratification of Norms of Advance Authorization No. 0310798561 dated 28.08.2015.


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Decision: NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/71/2016-TSW/331-A/R dated 30/08/2016 as under:

1. Words "Containing 17000 Kgs. of Aluminium circle, with three layer interior PTFE coating of 40 Micron" may be suffixed with the description of export product.
2. Quantity of import item at Sl. No.1 may be allowed as applied of i.e. 18190 Kgs. as 1.07 Kg /Kg content in the Export Product taking as per SION at Sl. No. C-2046.
3. Quantity of import item at Sl. No.2 may be allowed as 0.403 ltrs per Sq. Mtrs. of internal coating area as per SION at Sl. No. C-2046.

RA may take suitable consequent action accordingly.

Case No. AR-332	M/S. ALSTOM INDIA LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00345/AM16/ DES-II/
Dated:- 23.08.2016	RLA File No.: 34/24/040/00162/AM16/
Subject:	Ratification of norms in respect of advance authorization No. 3410041508 dated 14.09.2015.
Decision: The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-333	M/S. BILCARE LIMITED
Meeting No. 11/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 23.08.2016	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision: The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 04.10.2016.	

Case No. AR-334	M/S. KALPATARU POWER TRANSMISSION LIMITED
Meeting No. 11/81	HQ File No.: 01/81/162/00011/AM16/DES-II/
Dated:- 23.08.2016	RLA File No.: KASEZ/100%EOU/II/131/04-05/Vol-I/
Subject:	Request for revision of fixed wastage norms.
Decision: The above case was discussed in the Norms Committee meeting and it was noted that applicant, an EOU, has represented for increase in norms for scrap arising out of production process in terms of para 6.08(e) of Foreign Trade Policy 2015-20. They have also explained the details of process involved in the manufacture of their export item namely, transmission line towers. As, there are a large number of components involved in this case and request is for fixation of norms for scrap as per actual and not of fixation of input-output norms for import under advance authorization, Norms Committee decided that Regional MSME office may be requested to physically visit the factory site and submit its report after verification, for scrap actually generated in the manufacture of transmission line towers.	
The case stands deferred to 04.10.2016.	

Case No. AR-335	M/S. RATNESH METAL PRIVATE LIMITED
Meeting No. 11/81	HQ File No. 01/81/050/00374/AM11/
Dated:- 23.08.2016	RA File No. 08/24/040/00256/AM10/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0810085115 dated 21.12.2009.
Decision: NC observed that MOS has offered their comments vide UO No. 2(13)/2006-TD-Vol.IV dated 22.08.2016 in the above case. NC decided to defer the case as comments of Technical Authority (TA) are not clear and TA was not present in the meeting. The case stands deferred to 04.10.2016.	

Date:15.09.2016

Place: New Delhi

(Baljit Singh)

Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)

Foreign Trade Development Officer

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

49
23.8.16
held on 21/8/16

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 23/08/2016 - Case No. 20/2/81 (M/s Maharashtra Seamless Limited)
(Advance Authorization No. 0510397526 dated 08.02.2016)**

Advance Authorisation may be ratified as under:

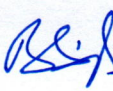
1. Net weight of export product may be modified as 708.89 MT.
2. Diameter of export product may be corrected as " ID 12 Inches (304.8 mm) & OD 323.9 mm".
3. Word " Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 798.776 MT as 1.20 MT/MT content in the export items taking clue from SION C-797.
4. Quantities of import items from Sl. No.2, 3 & 4 may be allowed as 1453.663 Kgs, 3188.287 Kgs & 31282 Kgs. respectively after taking clue from SION at Sl.No. C- 1290.
5. Quantity of import item at Sl.No. 5 may be allowed upto 2 % of FOB value of exports.

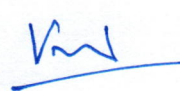
Norms committee may take a view

31.8.16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/49 dated 30/08/2016


बलजीत सिंह/BALJIT SINGH
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कटारिया
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

52
23-8-16
held on 31/8/16

NC Meeting dated 23/08/2016 - Case No. 30/2/81 (M/s Mayfair International) (Advance Authorization No. 0310802487 dated 11.02.2016)

Advance Authorization may be ratified as under on repeat basis:

1. Words "containing 287.06 MT of Cold Rolled Stainless Steel Grade (200 Series)" may be suffixed with the description of export product .
2. Words "of relevant grade & thickness" " may be suffixed with the description of import items at Sl. No. 1 & 2.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 56 MT & 254 MT respectively as 1.08 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/52 dated 30/08/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कपूर
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Deputy Director General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

53
23-8-16
Reled on 31/8/16

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. 3410041886 dated 15.02.2016 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/48/AM-17/DES-2/67 dated 30.05.2016 whereby an application of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of 210 MT Silicon Electrical steel of Cold rolled Full Hard (Un- annealed wide coils) (Grade 50C600 0.5 x 1200) against export of 200 MT Flat rolled product Silicon Electrical Steel other than Grain Oriented Grade 50C600 0.5 x 1200.

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of Prime quality un-annealed Cold Rolled Full Hard Silicon Electrical Steel of Grade 50C600, thickness 0.5 mm and width 1200 mm against export of fully processed Silicon Electrical Steel other than Grain Oriented of Grade 50C600, thickness 0.5 mm and width 1200 mm.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2016-TD dated 20.07.2016


बलजीत सिंह/BALJIT SINGH
उप महासचिव/विदेश व्यापार
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Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi


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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

61
23/8/16
held on 31/8/16

NC Meeting dated 23/08/2016- Case No. 19/5/81(M/s KEI Industries Limited) (Advance Authorization No. 0510397728 dated 26.02.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

30/8/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/61 dated 30/08/2016

BJS

बलजीत सिंह/BALJIT SINGH
उप महासिंह/Deputy Director of Foreign Trade
विदेश व्यापार महासिंह/Deputy Director of Foreign Trade
विदेश व्यापार/Deptt. of Commerce
महाराष्ट्र सरकार/Govt. of India
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VW

विदेश व्यापार महासिंह
उप महासिंह/Deputy Director of Foreign Trade
विदेश व्यापार महासिंह/Deputy Director of Foreign Trade
विदेश व्यापार/Deptt. of Commerce
महाराष्ट्र सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

63
22.8.16
held on 31/8/16

NC Meeting dated 23/08/2016- Case No. 18/2/81(M/s KEI Industries Limited) (Advance Authorization No. 0510397777 dated 01.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	1399	8	811	15	1066	22	385
2	2698	9	1147	16	2129	23	255
3	4232	10	1794	17	2943	24	196
4	3311	11	262	18	285	25	361
5	5018	12	1071	19	946	26	998
6	743	13	1667	20	1463	27	249
7	1252	14	299	21	225		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 14 & 19 to 26, as 1.01 Kgs./kg content in the Export products
 - b) For Export products mentioned at Sl. No. 15, 16, 18 & 27, as per Engineering Table 4.
 - c) For Export product mentioned at Sl. No. 17, as 462.3 Kgs./Km taking clue from Engineering Table-4.
3. Total quantity of import item at Sl. No 1 be restricted as 288396 Kgs.
4. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 27.
5. As requested by the firm, instead of import items at Sl. No. 3 (Steel Wire Rod) & Sl. No. 4 (Zinc Ingots) , import item namely, Galvanised Steel/G. I Wire may be allowed as 1.02 kgs./kg. content in the Export products at Sl. No. 1 to 27.
6. Quantities of import item at Sl. No. 5 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 27.
7. Quantities of import item at Sl. No. 6 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 18.
8. Import item at Sl. No. 7 viz. wooden drums may be allowed as per packing policy.

Norms committee may take a view

22.8.16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/63 dated 30/08/2016

BALJIT SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कपूर
VINOOD KUMAR KAPUR
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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

64
23.8.16
held on 31/8/16

NC Meeting dated 23/08/2016- Case No. 19/2/81(M/s KEI Industries Limited) (Advance Authorization No. 0510397778 dated 01.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	327.4	30	288.6	59	1136	88	810
2	894.2	31	301.1	60	2756.1	89	3454.5
3	1547.4	32	572.5	61	5429.3	90	2523.8
4	362.3	33	1486.9	62	998.3	91	4301
5	793.8	34	2592.1	63	2019.8	92	7.87
6	1387.1	35	602.7	64	281.1	93	9.41
7	263.1	36	765.6	65	917.3	94	11.1
8	263.1	37	330.7	66	1060.2	95	12.94
9	375.7	38	607	67	418.1	96	14.92
10	318.9	39	1425.6	68	907.8	97	17.53
11	370.3	40	323.8	69	1199.9	98	19.83
12	964.2	41	618.2	70	671.7	99	22.28
13	1429.4	42	1425.6	71	377.9	100	24.87
14	352.4	43	257	72	455.6	101	27.62
15	1080.4	44	875	73	325.8	102	30.49
16	1622.1	45	1093.9	74	370.1	103	34.81
17	389.8	46	2227.4	75	1114.6	104	38.04
18	609.2	47	2984.5	76	1435.9	105	41.4
19	1410.5	48	2984.5	77	1285.6	106	44.92
20	2366.3	49	3622.4	78	965.3	107	49.35
21	263.6	50	3622.4	79	95.01	108	11.23
22	418.6	51	1790.6	80	120.6	109	13.07
23	1385.5	52	2454.2	81	1846	110	15.07
24	286.7	53	2454.2	82	3310	111	20.02
25	98.3	54	3176	83	5667	112	25.08
26	263.5	55	3820.3	84	8052	113	27.83
27	426.4	56	755.1	85	1187	114	30.73
28	1003.1	57	755.1	86	522	115	38.36
29	1565.2	58	918.5	87	180		

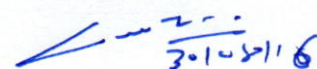
बलजीत सिंह/BALJIT SINGH
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Deputy Director General of Foreign Trade
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नया दिल्ली
New Delhi

-36-

विदेश व्यापार महानिदेशालय
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नया दिल्ली
New Delhi

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1, 2, 4 to 8, 45, 46, 49, 50, 62, 63, as per Engineering Table 4.
 - b) For Export products mentioned at Sl. No. 3, 47 & 48, as 462.3 Kgs./Km each taking clue from Engineering Table 4.
 - c) For Export products mentioned at Sl. No. 9, 81 to 88, as per Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 10 to 44, 51 to 61, 64 to 80, 92 to 115, as 1.01 Kgs./kg content in the Export products
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 44, 58 to 91.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 4 to 25, 35 to 39 & 43 to 115.
5. Quantities of import item at Sl. No 4 viz. Relevant Plasticizers may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 4 to 25, 35 to 39 & 43 to 115.
6. Quantities of import item at Sl. No. 5 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 24, 26 to 78, 81 to 86 & 89 to 91.
7. Quantity of import item at Sl. No. 6 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
8. Quantities of import item at Sl. No. 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 3, 26 to 34 & 40 to 42 .
9. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 3, 26 to 34 ,40 to 42, 58 to 63 & 73 to 80.
10. Quantities of import item at Sl. No 9 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 89 to 91.
11. Quantities of import item at Sl. No 10 viz. Copper Tape/Copper Foil (Electrolytic grade) may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 89 to 91.
12. Quantities of import item at Sl. No 11 viz. Lead may be allowed as 1.01 Kgs./Kg. content in export products at Sl. No. 45 to 63.
13. Import item at Sl. No. 12 viz. wooden drums may be allowed as per packing policy.

Norms committee may take a view


3.10.2016

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/64 dated

30/08/2016



बलजीत सिंह/BALJIT SINGH
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विकास अधिकारी
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विदेश व्यापार महानिदेशालय
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Department of Industrial Policy & Promotion
(TSW)

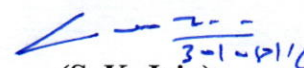
70
23.8.16
held on 31/8/16

NC Meeting dated 23/08/2016 - Case No. 30/5/81 (M/s Elkay Telelinks Limited) (Advance Authorization No. 0510397951 dated 17.03.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. It may be clarified whether cables are unarmoured or armoured .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/70 dated 30/08/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
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Deputy Director General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

71
23.8.16
held on 31/8/16

Subject: AA no 0510398000 dated 21.03.16 in respect of M/s Spiral EHL Engg Pvt Ltd.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME).

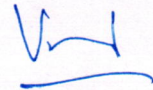


(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/106/2016-MMM&A-DCMSME dated 19.07.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप निदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

72
23.8.16
held on 31/8/16

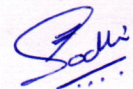
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0510398001 dated 21.03.16 in respect of M/s Spiral EHL Engg Pvt Ltd.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

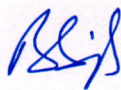
This issues with the approval of Director (ME).



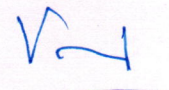
(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi

UO note no TL-13024/107/2016-MMM&A-DCMSME dated 19.07.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP, IAS
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi

Govt of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

73
23-8-16
Jvd/0031/8/16

Subject: AA no 0410161766 dated 01.04.16 of M/s Stera Engg.

The following information is required

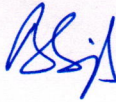
- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with approval of Director (ME).

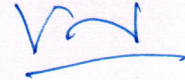


(KSSodhi)
AD (ME)

Sh V.K.Kashyap, FTDO, DGFT, Udhog Bhawan, New Delhi
UO No TL-13024/108/2016-MMM&A-DCMSME dated 19.07.16



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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विदेशीय व्यापार विभाग, नई दिल्ली
V.K. KASHYAP, FTDO, DGFT
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Deptt. of Commerce, Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

75
23-8-16
Sheld on 31/8/16

NC Meeting dated 23/08/2016- Case No. 10/5/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410161797 dated 07.04.2016)

Advance Authorisation may be ratified as under:

1. Word "Relevant HR " may be prefixed with the description of import item at Sl. No. 1.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 2, 3 & 4.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in export items.
3. Quantities of import item at Sl. No. 2 to 4 may be allowed as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/75 dated 30/08/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार श्रीवास्तव
V. N. Srinivasan
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
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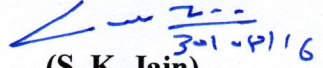
Department of Industrial Policy & Promotion
(TSW)

77
23-8-16
held on 31/8/16

NC Meeting dated 23/08/2016- Case No. 29/5/81 (M/s Peshwa Engineering & Wire Company) (Advance Authorization No. 5210041864 dated 21.04.2016)

Advance Authorisation may be ratified as under :

1. Import items at Sl. No. 1, 3, 5 & 7 shall be of relevant grade & diameter as contained in export items at Sl. No. 1 to 4 respectively.
2. Diameters of import items at Sl. No. 1, 3, 5 & 7 may accordingly be modified as 0.66 mm, 0.55 mm, 0.55 mm & 0.65 mm respectively.
3. Quantities of import items at Sl. No. 1, 3, 5 & 7 may be allowed as 92718 Kgs., 75447 Kgs., 45450 Kgs. & 45450 Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 4 respectively.
4. Import items at Sl. No. 2, 4, 6 & 8 may be allowed as per packing policy.


(S. K. Jain)

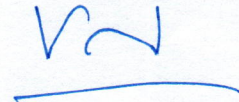
Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/77 dated 30/08/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कलान
विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

AR-327

23-8-16
Held on 31/8/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom for ratification of norms of AA no
0310797468dt 21-09-15

DES-II, DGFT may kindly refer to the above mentioned licence M/S Alstom. The firm's reply of 26-05-16 is incomplete. It may be asked to submit following information/clarification.

1. The firm has stated that weight of export product as 128.28 MT/set. So total export weight comes to 256.56. But net weight of first two items with 27% wastage as claimed by the firm comes to 267 MT. In addition there are other items. The firm to clarify the same with material balancing of the export product.
2. The firm has taken higher size raw material. Firm to submit calculations based on the technically justifiable size.
3. Use of import item 3 to 6. The firm had earlier sought wastage in the range of 3 TO 6%. Now it has stated that it is to be used on net to net basis. Firm to submit the placement of items with justification of quantity of import.

O/C. 
B.C. Nayak
Development Officer
19-07-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(190)/15-TSW(B)

dated



बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कपूर
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Udyog Bhawan, New Delhi

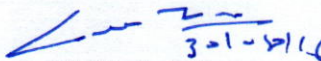
Department of Industrial Policy & Promotion
(TSW)

AR-329
23.8.16
held on 31/8/16

NC Meeting dated 23/08/2016 - Case No. A/R-329 (M/s Flex Tubes) (Advance Authorization No. 1110024601 dated 25.04.2011)

Status quo may be maintained as "Primary GP Coils of relevant grade and thickness" has been allowed as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/329-A/R dated 30/08/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विदेश व्यापार विभाग
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Meeting held on 21/8/16
AR-330

Subject: AA no 3110065614 dtd 28.08.15 of M/s Industrial Metal Powders Pvt. Ltd
To: nc2.dgt@nic.in

Date: 08/10/16 05:54 PM
From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Sir

With reference to request for revision of recommended norms for subject AA, the remarks of this division are as under:-

Status quo is to be maintained.

Regards

K.S.Sodhi

AD-ME

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

निदेशक, विदेश व्यापार
Director, Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-331

23-8-16

held on 31/8/16

NC Meeting dated 23/08/2016- Case No. A/R-331 (M/s Nirlep Appliances Limited)
(Advance Authorization No. 0310798561 dated 28.08.2015)

Advance Authorisation may be ratified as under:

1. Words "Containing 17000 Kgs. of Aluminium circle, with three layer interior PTFE coating of 40 Micron" may be suffixed with the description of export product.
2. Quantity of import item at Sl. No.1 may be allowed as applied of i.e. 18190 Kgs. as 1.07 Kg /Kg content in the Export Product taking as per SION at Sl. No. C-2046.
3. Quantity of import item at Sl. No.2 may be allowed as 0.403 ltrs per Sq. Mtrs. of internal coating area as per SION at Sl. No. C-2046.

Norms committee may take a view

31-8-16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/71/2016-TSW/331-A/R dated 30/08/2016

B.S.

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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